

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

INDEX

IN

ORIGINAL APPLICATION NO. 203 OF 2021

Devidas Khatri Petitioner

Versus

Union of India & ors. ... Respondents

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Dated ____ March, 2024

Stuti Rai
(STUTI RAI)

Advocate

Ph. No: +91-7651982119

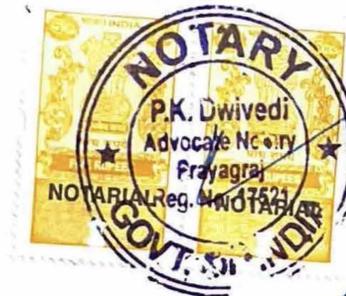
tropical0098@gmail.com

3.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 203 OF 2021

In the matter under Section 18(1)
read with Sections 14 & 15 of the
national Green Tribunal Act, 2010;



AND

In the matter of Report of Joint
Committee dated 17-01-2024;

AND

In the matter of: Reply on behalf of
M/s Silica Khaniz Udyog through
Vishal Chawla s/o late Yogendra Lal
Chawla R/o 11 Church Lane,
Prayagraj (U.P.) regarding Plant
figured at Sl. No. 19, 20 & 21 of
Annexure E to the Report dated 17-
01-2024;



AND

IN THE MATTER OF

Devidas Khatri
S/o Shri Nanad Kishre Khatri
R/o 239, Laxmi Nagar,
Behind Mangori Walon Ki Bagichi,

Vishal Chawla

4.

Brahmpuri, Jaipur 302002
Email:adv.anoop10@gmail.com
Mobile no.9928000061

....Applicant

Versus

1. Union of India
through its Secretary, MOEF&CC,
3rd Floor, Prithvi Wing, Indra
Paryavaran Bhawan, Jor Bagh, New Delhi-110003
Email:tapka.jigmet@gov.in,
Phone 01124695274
2. State of Uttar Pradesh
through its Chief Secretary
Govt. of U.P. 101 Lok Bhawan, U.P. Civil
Secretariat, Vidhan Sabha Marg,
Lucknow 226001
scup@nicoin Phone 0522-2238212
3. Central Pollution Control Board
Through its Member Secretary
Parivesh Bhawan, EBD-cum-Office Complex
East Arjun Nagar, Delhi 110032
Mscb.cpcb.in Phone 011-22303655



15-3-24

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5.

4. Uttar Pradesh Pollution Control Board
Through its Member Secretary
Buolding N. TC-12V Vibhuti Khan,
Gomti Nagar, Lucknow, Uttar Pradesh 226010
ms@uppcb.com, Phone No. 0522-2720895

5. Department of Geology and Mining,
Uttar Pradesh through Principal Secretary,
Geology & Mines, Government of Uttar Pradesh,
Khanij Bhawan 27/8 Rajaram Mohan Roy Marg,
Lucknow - 226001
dgmupexp@gmail.com Phone No. 0522-2205904

6. District Collector, Prayagraj (U.P.)
Dwarikapuri, Old Katra, Prayagraj,
Uttar Pradesh 211002
dmall@nic.in, Mobile No.954417517

7. Medical Health and Family Welfare Department
through Principal Secretary
1st Floor, Lal Bahadur Shastri Bhawan,
Uttar Pradesh Secretariat, Lucknow

....Respondents



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6.

I, Vishal Chawla, s/o late Yogendra Lal Chawla, aged around 53 years, resident of 11 Church Lane, Allahabad presently at Prayagraj do solemnly affirm on oath as under:

1. I am the Proprietor of M/s Silica Khanij Udyog and I am well conversant with the facts of the case and as such I am competent to swear the present affidavit on behalf of M/s Silica Khanij Udyog.
2. I have gone through the Report dated 17-01-2024 filed by the Joint Committee in compliance of Order dated 06-11-2023 in Original Application No. 203 of 2021, and I deny each and every averment made therein save and except which are specifically admitted hereinunder.
3. That the deponent has fixed one washing plant having one borewell. The washing plant facility is designed to remove impurities and contaminants from silica



Vishal

7.

sand. The plant uses various techniques, including scrubbing, washing, and rinsing, to remove impurities such as clay, silt, and organic matter. There is a second borewell, which has been dug out purely for domestic purposes namely drinking water. Lastly, at the third location, there merely exists an older borewell which was destroyed during an earthquake in Prayagraj, and in its place, the deponent has setup a silica sand test lab and office place.

4. That it is submitted that the Joint Committee submitted its report dated 17-01-2024, wherein the U.P. Pollution Control Board (hereinafter referred to as "the UPPCB") has erroneously shown the presence of three washing plants at Serial # 19, 20 and 21 of Annexure E at Kaitha Village, Tehsil Bara, District Prayagraj, allegedly operated by Silica Khanij Udyog. There is only one washing plant.

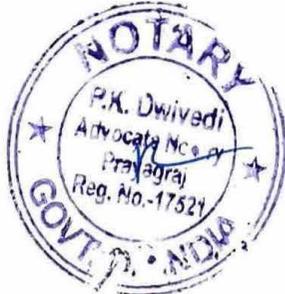


Gishwal

8.

Serial # 19:-

5. That so far as the washing plant shown at Serial # 19 of Annexure E of the Report dated 17-01-2024 is concerned, it is submitted that the UPPCB issued consent orders dated 17-01-2018 under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act 1974 (hereinafter referred to as "the Air and Water Pollution Act") in the name of M/s Silica Khanij Udyog, Lakhanpur Village. The consent orders were valid for the period commencing from 17-01-2018 to 31-12-2020. The consent orders have been issued for washing of 1500 MT/Month Silica Sand for the production of 1000 MT/Month Washed Silica Sand. By a communication dated 25-03-2021, the UPPCB granted CTO to the deponent in the name of M/s Silica Khanij Udyog for its washing plant. The CTO dated 25.03.2021 is valid from 25.03.2021 to

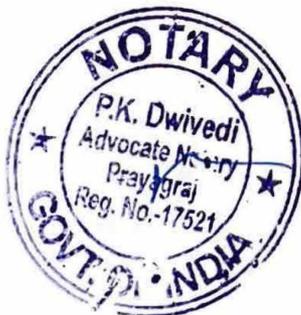


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9.

31.03.2024 for the approved production capacity of Washed Silica Sand 1500 Ton/Month. Copies of the consent orders dated 17-01-2018 and consent orders dated 25-03-2021 is being annexed herewith and marked as **Annexure R- 1 (Colly)** to Affidavit.

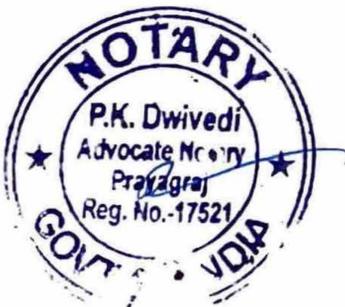
6. That the Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority, Government of India, issued a No Objection Certificate for ground water abstraction, which was valid for the period from 14-10-2020 to 13-10-2023. M/s Silica Khanij Udyog, Lakhanpur Village has fixed one borewell at Kaitha Washing Plant. Copy of the NOC for Ground Water Abstraction for Kaitha Plant shown at Serial # 19 is being annexed herewith and marked as **Annexure R- 2** to Affidavit.



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10.

7. That the deponent applied for Authorization /No-Objection Certificate for sinking of existing well under the provisions of Uttar Pradesh Ground Water Management and Regulation Act, 2019 (hereinafter referred to as "the Ground Water Management Act, 2019"). The Central Ground Water Authority issued an Authorization /No-Objection Certificate, which provides for installation of digital water flow meter as well as guidelines for installation of Piezometers and their monitoring. The Authorization /No-Objection Certificate is valid from 13.12.2023 to 12.12.2028. Copy of the NOC Form 8(C) dated Nil for Kaitha village is being filed herewith and marked as **Annexure No. R -3** to Affidavit.
8. That the District Magistrate, Prayagraj issued a Bhandaran License in the name of M/s Silica Khanij Udyog, Kaitha, for storage of 105000 MT, which is valid for the period from 04-01-2023 to 03-01-2026.



G. Singh

II.

Copy of the Bhandaran License is being filed herewith and marked as **Annexure No. R -4** to Affidavit.

9. That therefore, the washing plant shown at Serial #19 has all the requisite consent orders, and is in complete compliance with the law.

Serial # 20:-

10. That so far as plant shown at Serial # 20 is concerned it is stated that there is only one small borewell for usage of drinking waters to the person deployed for drying of Silica Sand. The quantity of maximum daily discharge is 2.00 KLD per day for domestic use. The borewell is not utilized for any other purposes.
11. That by a communication dated 16-01-2018 the UPPCB granted CTO to the deponent namely M/s Vishal Chawla for the approved production capacity of Washed Silica Sand 1500 Ton/Month. The CTO dated



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12.

16.01.2018 issued for borewell was valid from 16.01.2018 to 31.12.2020. By a communication dated 15-03-2021 the UPPCB extended CTO to the deponent for the approved production capacity of Washed Silica Sand 1500 Ton/Month, which is valid from 15.03.2021 to 31.03.2024. The deponent has not fixed any washing Plant. The CTO issued by the UPPCB is being used for drying silica sand. Copies of the consent orders dated 16-01-2018 and 15-03-2021 are being annexed herewith and marked as **Annexure R- 5** to Affidavit.

12. That therefore, there is no washing plant at the location marked out at Serial #20, and the Report has erroneously marked it out. The only construction for regulation is a domestic borewell. While the borewell also has a CTO for washing silica, it is not used for these purposes and thus, no other approvals are necessary to be obtained by the deponent.

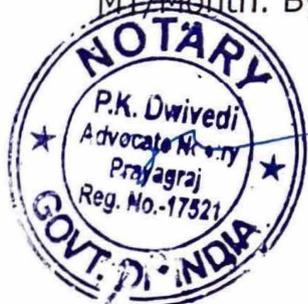


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13.

Serial # 21:-

13. That so far as plant shown at Serial # 21 is concerned, it is stated that the borewell is not functional, and it was destroyed during an earthquake in Allahabad area. There is no other borewell. Therefore, the old premises are used for Silica Sand Testing Lab and as the office of the deponent. The quantity of maximum daily discharge is 2.00 KLD per day for domestic use.
14. That by a communication dated 17-01-2018 the UPPCB granted CTO to the deponent namely M/s Vishal Chawla for his borewell at Kaitha washing Plant, Tehsil Bara, District Prayagraj. The CTO dated 17.01.2018 issued for borewell was valid from 17.01.2018 to 31.12.2020 for the approved production capacity of Washed Silica Sand 1000 MT/Month. By a communication dated 15-03-2021 the

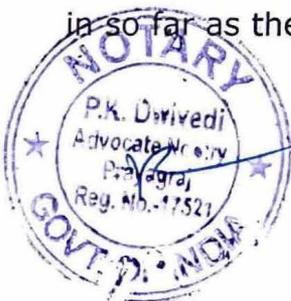


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14.

UPPCB extended CTO to the deponent for his borewell at Kaitha Washing Plant, which is valid from 15.03.2021 to 31.03.2024 for the approved production capacity of Washed Silica Sand 1500 Ton/Month. Copies of the consent orders dated 17-01-2018 and 15-03-2021 is being annexed herewith and marked as **Annexure R- 6 (Colly)** to Affidavit.

15. That therefore, the Report has also incorrectly marked out the non-functional borewell at Serial #21 as an active washing plant. While it has a valid CTO, the borewell has been non-functional since decades; and has not been utilized for washing silica for the last 10 years. It is merely used as an office space and a testing facility. In light of the aforesaid reply, it is submitted that the reports are based on conjecture, completely absurd and far-fetched. Thus, the reports ought not to be accepted and deserve to be rejected in so far as the deponent is concerned.



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15.

16. That contrary to the Reports dated 23.02.2023 and 17.01.2024, the Project Proponent and the deponent have not violated any norms or legal rules governing the operation of washing plants, nor caused any undue pollution. No specific allegation of pollution or other violation has been made against the deponent in either of the Reports. The basic facts noted in respect of the Project Proponent, i.e. there are three active washing plants, are also entirely incorrect.
17. That at paragraph 7.2.1, the allegation that the CTOs are required to be revised as they are not specific to the units is blatantly incorrect in respect of the deponent, who has unit-specific CTOs. Regardless, the CTO in respect of Serial #19 is not required to be revised.
18. That the allegation in paragraph 7.2.2. is also blatantly incorrect in respect of the deponent, as the



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16.

deponent has separate CTOs for each borewell, even for borewells which are not used for washing silica sand.

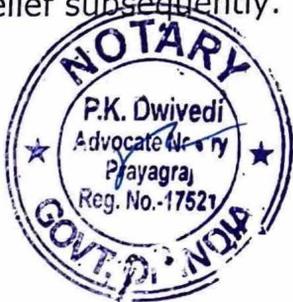
19. That paragraphs 7.2.3. and 7.2.4. contain mere suggestions for mechanical sludge removal and undesirable spillage of waste water. Additionally, there is no specific allegation of wrongdoing against the deponent and Project Proponent in the said paragraphs. In any case, it is submitted that there is minimal spillage of wastewater in the surrounding areas, and the deponent has a proper water recycling system. This is because the water used by the deponent to clean silica sand is stored in a reservoir after usage, whereby the clay / impurities settle at the bottom. Once the clay is settled, the water is re-used to clean silica sand.



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17.

20. That paragraph 7.3 merely contains an unsubstantiated suspicion of excess mineral stock in the washing plants. This allegation is false in respect of the deponent and the Project Proponent.
21. That allegations in paragraph 7.4 of approach roads not being in order and lack of preventive measures for curbing air pollution, is specifically denied in respect of the deponent. The approach road of the Project Proponent is in order, and additionally, the Project Proponent utilizes a system of water sprinklers to control air pollution and settle dust.
22. That the present Reply has been filed bona fide and in the interest of justice. The deponent reserves his right to add additional grounds for challenge including impugning any Joint Committee Report. The deponent craves leave of this Hon'ble Tribunal to claim any such relief subsequently.



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18.

23. That the deponent is a law abiding citizen of India and has always complied with and is further ready to comply with all the Environmental and Mining Laws ensuring sustainable development. Similarly, the Project Proponent is a law - abiding entity, and the Project Proponent never indulged in violation of environmental laws. In light of the aforesaid reply, it is submitted that the final report dated 17-01-2024 based on conjecture is completely absurd. The documents attached at Annexures to this affidavit are true copies of their respective originals.
24. That in totality of all aforesaid facts and circumstances, it is expedient to secure the ends of justice that this Hon'ble Tribunal may kindly be pleased to discharge the notice issued against the Pant shown at Sl. # 19, 20 and 21 of Annexure E to the Report dated 17-01-2024.



A handwritten signature in blue ink, appearing to be "F.K. Dwivedi", written over a horizontal line.

19.

[Handwritten Signature]
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this _____ day of March, 2024.

[Handwritten Signature]
DEPONENT

Identified by *[Handwritten Signature]*
Advocate to be his/her affidavit
are true and correct which is here to
verified and attested

P. K. Dwivedi
Advocate Notary
Govt. of India
5.3.2024

IDENTIFIED BY
[Handwritten Signature]
ADVOCATE PRAYAGRAJ



[Handwritten Signature]

1798

20

U.P. Pollution Control Board

(B) Annexure # R-1

Reference No.
8324/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2017

Dated : 17/01/2018

To ,

M/S VISHAL CHAWLA
SILICA KHANIJ UDYOG
LAKHANPUR, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILICA KHANIJ UDYOG

Reference Application No. 350608

Dated : 17/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILICA KHANIJ UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 17/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2018.01.17 12:36:04 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2018.01.17 14:04:46 +05'30'

R.O., UPPCB ALLAHABAD.



Vishal

U.P. Pollution Control Board

Dated : 17/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-1500 TON/Month.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET-30 KVA	Diesel	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

SHASHI
KANT
MISHRA

Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.17
14:05:29 +05'30'



Shashi Kant Mishra

1. This consent is valid for washing of silica sand 1500 MT/Month for the production of 1000 MT/Month washed Silica Sand.
2. Unit is directed to make Pucca arrangement for water sprinkling regarding suppression of dust during handling of Silica Sand.
3. Unit is directed to construct boundary wall along the periphery of premise.
4. Unit is directed to make Zeera/Metal Road in the premise for the movement of vehicles.
5. Unit is directed to enhance the stack height from the nearest roof top by 1.5 Mtr. with the installed D.G. set.
6. Permission of District Administration/Mining Department for Silica Sand storage at a time to be submitted by the industry within 02 months.
7. Unit is directed to comply the terms & condition of the Mining Lease Deed.
8. Unit is directed to submit Ambient Air Quality Monitoring Report of the premise from approved Laboratory within 03 months.
9. Transportation of Silica Sand should be done through covered Truck, so that nuisance of the dust could not create problems to the general public.
10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
11. This consent is applicable for the plant installed on land with Khasra No.- 47/1, 48/1, 49/1, 50 to 52 & 67 Kitha, Bara, Allahabad as land document submitted by the unit
12. Unit is directed to ensure that no Silica Sand/ Mineral will lie on outside premise along the State Highway.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2018.01.17 14:10:00 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

G. K. Mishra





U.P. Pollution Control Board

CONSENT ORDER

Reference No.
8326/UPPCB/Allahabad(UPPCBRO)/CTO/water/
ALLAHABAD/2017

Dated : 17/01/2018

To ,

M/S VISHAL CHAWLA
SILICA KHANIJ UDYOG
LAKHANPUR, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SILICA KHANIJ UDYOG

Reference Application No :350622

Dated :17/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SILICA KHANIJ UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 17/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT
MISHRA
Date:2018.01.17
13:34:56 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI
KANT
MISHRA

Digitally signed
by SHASHI KANT
MISHRA
Date:2018.01.17
13:35:31 +05'30'

R.O., UPPCB ALLAHABAD.

(Handwritten signature)



U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILICA KHANIJ UDYOG vide

Consent Order No. 350622/ Water

Dated : 17/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-1500 TON/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:




1. This consent is valid for washing of silica sand 1500 MT/Month for the production of 1000 MT/Month washed Silica Sand.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.
14. Unit is directed to procure raw material as per agreement/Lease deed submitted.
15. This consent is applicable for the plant installed on land with Khasra No.- 47/1, 48/1, 49/1, 50 to 52, 67 Kaitha, Bara, Allahabad as land document submitted by the unit.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
 Date: 2018.01.17 13:41:27 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

(Handwritten signature)





UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
125229/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 25/03/2021

To ,

Shri VISHAL CHAWLA
M/s SILICA KHANIJ UDYOG
KAITHA, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILICA KHANIJ UDYOG

Reference Application No. 11843922

Dated : 25/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILICA KHANIJ UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 25/03/2021 to 31/03/2024 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma

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Pradeep Kumar
Vishwakarma
Date: 2021.03.25
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For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep Kumar
Vishwakarma

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R.O., UPPCB PRAYAGRAJ.



Vishal

U.P. Pollution Control Board

Dated : 25/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

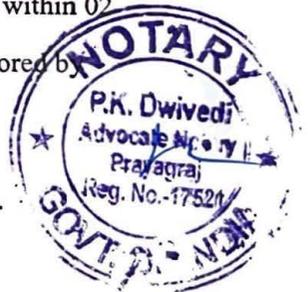
Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is M/s SILICA KHANIJ UDYOG, (Latitude-25.1973361, Longitude-81.5893171) KAITHA, BARA, PRAYAGRAJ.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly



Wishakarma

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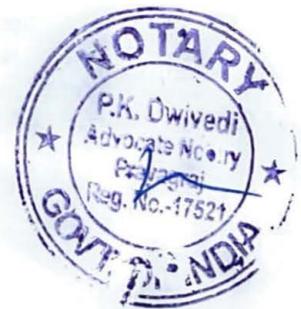
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 125226/UPPCB/Allahabad(UPPCBRO)/CTO/wat
 er/ALLAHABAD/2021

Dated : 25/03/2021

To ,
 Shri VISHAL CHAWLA
 M/s SILICA KHANIJ UDYOG
 KAITHA, BARA, PRAYAGRAJ
 ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SILICA KHANIJ UDYOG

Reference Application No :11843715

Dated :25/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SILICA KHANIJ UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 25/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

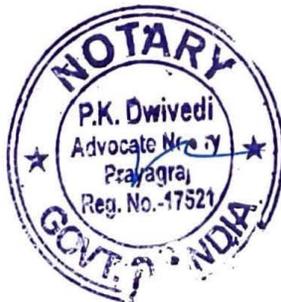
R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep
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 Date: 2021.03.25
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R.O., UPPCB PRAYAGRAJ.



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U.P.-POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILICA KHANIJ UDYOG vide

Consent Order No. 11843715/ Water

Dated : 25/03/2021

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge.KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



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1. This consent to operate is M/s SILICA KHANIJ UDYOG, (Latitude-25.1973361, Longitude-81.5893171)

KAITHA, BARA, PRAYAGRAJ.

2. This consent is valid for Washing of Silica Sand-1500 Ton/Month.

3. Unit is directed to reuse of recycled water through settling tank.

4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months. 5. Unit is directed to make a boundary wall around the premise within 03 month.

6. Unit shall ensure zero discharge outside the premise.

7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.

8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.

9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.

10. Unit directed to file Annual Compliance Report of the condition.

11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma

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Pradeep Kumar
Vishwakarma
Date: 2021.03.25
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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

[Handwritten Signature]



1810 CGWA

NOC



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

Annexure# R-2

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Silica Khaniz Udyog		
Project Address:	Village- Kaitha , Tehsil- Bara, Distt- Prayagraj, Uttar Pradesh		
Town:	Shankargarh (np)	Block:	Shankargarh
District:	Allahabad	State:	Uttar Pradesh
Pin Code:	212108		
Communication Address:	11-church Lane, Tehsil- Bara, Distt- Prayagraj, Meja, Allahabad, Uttar Pradesh - 212108		
Address of CGWB Regional Office:	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/ORIG/2020/8682		
2. Application No.:	21-4/7050/UP/IND/2019	3. Category:	Safe
4. Project Status:	Existing Project	5. NOC Type:	New
6. Valid from:	14/10/2020	7. Valid up to:	13/10/2023

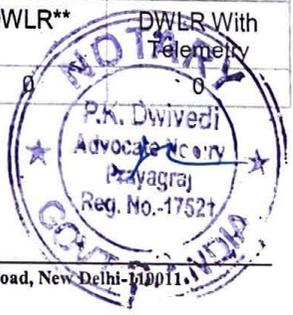
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
40.00	13000.00					40.00	13000.00

9. Details of ground water abstraction /Dewatering structures	Total Existing No.:1					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction /Dewatering structures										

10. Ground Water Abstraction/Restoration Charges paid (Rs.):	39000.00
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11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
		Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	1	0	0

(Compliance Conditions given overleaf)
This is an auto generated document & need not to be signed.



18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011.
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

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Validity of this NOC shall be subject to compliance of the following conditions:

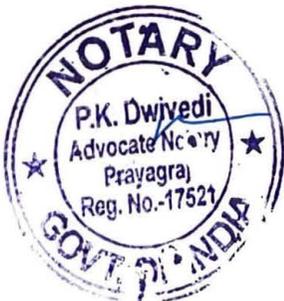
Mandatory conditions:

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m³/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



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Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC034559

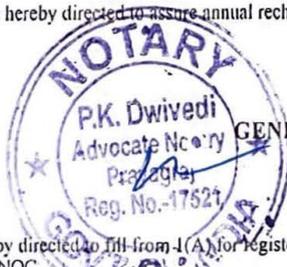
VALID FROM 13/12/2023 TO 12/12/2028

Name of the Applicant	VISHAL CHAWALA		
Address of the Applicant:	Kaitha, Bara, Prayagraj, Uttar Pradesh		
Company Name:	Silica Khanij Udyog	Company Address	Kaitha, Bara, Prayagraj, Uttar Pradesh
Serial No. of Application Form	PGRJ1023NCO0013	Date of Submission	10/10/2023
Specimen Signature of the User:			
Location particulars:			
District	Prayagraj	Block	SHANKARGARH
J.L. No		Plot No.	22
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	7.00	Date of Energization (In Case of Electric Pump)	02/04/2021

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Commercial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	7.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	7665.00	Recharge Required:	3832.50

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 3832.50 cubic meter, as specified under the application form within the given time period.



GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

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- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:**
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc (as per CPCB list) need to undertake necessary pollution prevention measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:**
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting to the District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for all projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, etc.



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Date :29/02/2024

Place:Prayagraj

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UP **MINE MITRA**

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Annexure # 815

कार्यालय जिलाधिकारी, Prayagraj

(खनन-अनुभाग)

प्रपत्र - ख

खनिजों के भण्डारण हेतु अनुज्ञप्ति
{ नियम - ६ देखिये }



संख्या: NOC/ST/2022/11/14/161243

दिनांक: 04-01-2023

आवेदक एवं अवधि

अनुज्ञप्तिधारी का नाम	SILICA KHANIJ UDYOG	अनुज्ञप्तिधारी का पता	47 KAITHA SHIVRAJPUR SHANKARGARH ALLAHABAD 212108
अनुज्ञा की अवधि	अवधि 04-01-2023 से 03-01-2026 तक	भण्डारण का प्रयोजन	

भण्डारण के लिए अनुज्ञा प्राप्त उपखनिज का विवरण

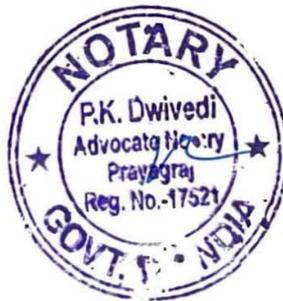
नाम	मात्रा
Silica sand	10500.000 मीट्रिक टन
कुल	10500.000 मीट्रिक टन

खनिज भण्डारण की अनुज्ञप्ति हेतु उपयोग होने वाली भूमि की अवस्थिति

जनपद	तहसील	ग्राम / नगर	मोहल्ला	अवस्थिति(गाटा संख्या/ क्षेत्रफल)
Prayagraj	Bara	KAITHA Z.A.	KAITHA Z.A.	122/1MEE 131MEE 135/1MEE 47/1 51 52 70 71 72 84MEE 85 86 87 88 89 90 92 93 120 135/1MEE 136 137 138 139/2MEE 144 91 122/3MEE 143MEE

आवेदक द्वारा अनुसूचक-1 की शर्तों का अनुपालन किया जाना अनिवार्य होगा।

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Digitally signed by SANJAY KUMAR KHATRI
Date: 2023.01.04 15:02:39
Prayagraj
District Magistrate

1. अनुज्ञतिधारी को भण्डारण स्थल पर प्रमुखता से विक्रय मूल्य प्रदर्शित करना होगा।
2. अनुज्ञतिधारी को भण्डारण के समुचित अनुयोजन हेतु सी टी वी कैमरा और जीब द्वार अभिनियोजित करना होगा।
3. भण्डारण स्थल से उप खनिजों का परिवहन ई प्रपत्र नी के द्वारा किया जायेगा।
4. अनुज्ञतिधारी द्वारा प्राप्त उपखनिजों एवं परिवहन किये गए खनिजों की शुद्ध और बोधगम्य लेखा अनुरक्षित करना होगा जो विधिमाम्य अभिवहन पास, जिसके माध्यम से अनुज्ञतिधारी ने खनिज प्राप्त किया हो, की मात्रा के अनुरूप होगा।
5. अनुज्ञतिधारी को अनुवर्ती माह के प्रथम सप्ताह के भीतर प्रत्येक माह हेतु क्रमशः छषट् (दो) तथा (तीन) के अधीन अनुरक्षित प्रपत्र 'ड' में मासिक विवरणी जिता अधिकारी को प्रस्तुत करना होगा।
6. सामान रिपोर्ट, विवरणिया और रजिस्टर अनुज्ञतिधारी द्वारा अनुरक्षित किये जायेंगे और कारोबार-स्थल पर रखे जायेंगे तथा निरीक्षणकर्ता अधिकारी को उपलब्ध कराये जायेंगे।
7. अनुज्ञतिधारी खनिजों को भण्डारित करते हुए अथवा उन्हें प्रसंस्करण संयंत्र या मज्जीकरण संयंत्र या कारखाना में उपयोग करते समय परिवहन को प्रदुषित नहीं करेगा।
8. अनुज्ञतिधारी को धान निदेशालय के निरीक्षणकर्ता अधिकारियों को खनिज स्टॉक का सत्यापन करने और नमूना तथा अभिलेखों का उद्घरण ग्रहण करने हेतु भण्डार, कारखाना, प्रसंस्करण संयंत्र तथा मज्जीकरण संयंत्र का निम्निकरण करने देना होगा।
9. जिना अधिकारी ऐसी अघतर शर्तें अधिरोपित कर सकता है, जो लोकहित में आवश्यक हो।





39

Amer me #1815

U.P. Pollution Control Board

CONSENT ORDER

Reference No.
8999/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2017

Dated : 16/01/2018

To,
M/S VISHAL CHAWLA
VISHAL CHAWLA
KAITHA, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. VISHAL CHAWLA

Reference Application No. 373328

Dated : 16/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s VISHAL CHAWLA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2018.01.17
12:55:53 +05'30'

For and on behalf of U.P. Pollution Control Board

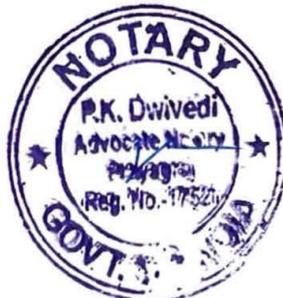
R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2018.01.17
12:56:21 +05'30'

R.O., UPPCB ALLAHABAD.



Shashi Kant Mishra

U.P. Pollution Control Board

Dated : 16/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-1500 TON/Month.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET-60 KVA	Diesel	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.17
12:56:57 +05'30'



Shashi Kant Mishra

1. This consent is valid for washing of silica sand 2000 MT/Month for the production of 1500 MT/Month washed Silica Sand.
2. Unit is directed to make Pucca arrangement for water sprinkling regarding suppression of dust during handling of Silica Sand.
3. Unit is directed to construct boundary wall along the periphery of premise.
4. Unit is directed to make Zeera/Metal Road in the premise for the movement of vehicles.
5. Unit is directed to enhance the stack height from the nearest roof top by 1.5 Mtr. with the installed D.G. set.
6. Permission of District Administration/Mining Department for Silica Sand storage at a time to be submitted by the industry within 02 months.
7. Unit is directed to comply the terms & condition of the Mining Lease Deed.
8. Unit is directed to submit Ambient Air Quality Monitoring Report of the premise from approved Laboratory within 03 months.
9. Transportation of Silica Sand should be done through covered Truck, so that nuisance of the dust could not create problems to the general public.
10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduas saplings.
11. This consent is applicable for the plant installed on land with Khasra No.- 70 to 72, 84 to 93, 120, 135/1 to 139/2a, 144, 122/3 Kaitha, Bara, Allahabad as land document submitted by the unit.
12. Unit is directed to ensure that no Silica Sand/ Mineral will lie on outside premise along the State Highway.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
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SHASHI KANT MISHRA
Date: 2018.01.17
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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

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U.P. Pollution Control Board

CONSENT ORDER

Reference No.
9003/UPPCB/Allahabad(UPPCBRO)/CTO/water/
ALLAHABAD/2017

Dated : 16/01/2018

To ,

M/S VISHAL CHAWLA
VISHAL CHAWLA
KAITHA, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. VISHAL CHAWLA

Reference Application No :373476

Dated :16/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. VISHAL CHAWLA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 16/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.17
12:58:41 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA
Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.17
12:59:06 +05'30'

R.O., UPPCB ALLAHABAD.



Shashi Kant Mishra

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.VISHAL CHAWLA vide

Consent Order No. 373476/ Water

Dated : 16/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-1500 TON/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	02 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

SHASHI
KANT
MISHRADigitally signed by
SHASHI KANT MISHRA
Date: 2018.01.17
12:59:46 +05'30'

1. This consent is valid for washing of silica sand 2000 MT/Month for the production of 1500 MT/Month washed Silica Sand.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.
14. Unit is directed to procure raw material as per agreement/Lease deed submitted.
15. This consent is applicable for the plant installed on land with Khasra No.- 70 to 72, 84 to 93, 120, 135/1 to 139/2a, 144, 122/3 Kaitha, Bara, Allahabad as land document submitted by the unit.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by
 SHASHI KANT MISHRA
 Date: 2018.01.17
 13:00:36 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

(Handwritten signature)





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1823

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118386/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021

Dated : 15/03/2021

To ,

Shri VISHAL CHAWLA
M/s SILICA KHANIJ UDYOG
KAITHA, SHIVRAJPUR, BARA, PRAYAGRAJ
ALLAHABAD

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SILICA KHANIJ UDYOG**

Reference Application No :10952461

Dated :15/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SILICA KHANIJ UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 15/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:25:27 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

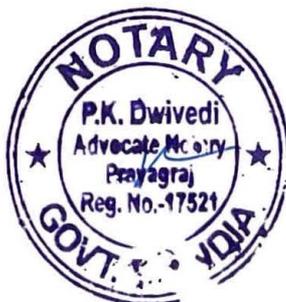
Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:26:04 +05'30'

R.O., UPPCB PRAYAGRAJ.



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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILICA KHANIJ UDYOG vide

Consent Order No. 10952461/ Water

Dated : 15/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



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1. This consent to operate is M/s SILICA KHANIJ UDYOG, (Latitude-25.1980770, Longitude-81.5954241)KAITHA, SHIVRAJPUR, BARA, PRAYAGRAJ.
2. This consent is valid for Washing of Silica Sand-1500 Ton/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months. 5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

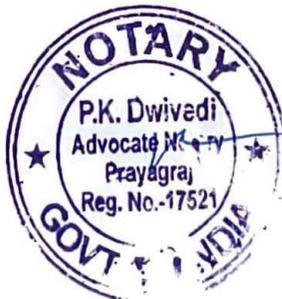
Issued with the permission of competent authority .

Pradeep Kumar
Vishwakarma
Digitally signed by
Pradeep Kumar
Vishwakarma
Date:2021.03.15
15:26:39 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

Lishal



1826

48



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
117748/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 15/03/2021

To ,

Shri VISHAL CHAWLA
M/s SILICA KHANIJ UDYOG
KAITHA, SHIVRAJPUR, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILICA KHANIJ UDYOG

Reference Application No. 10861921

Dated : 15/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILICA KHANIJ UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 15/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:29:36 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:30:39 +05'30'

R.O., UPPCB PRAYAGRAJ.



(Handwritten Signature)

U.P. Pollution Control Board

Dated : 15/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

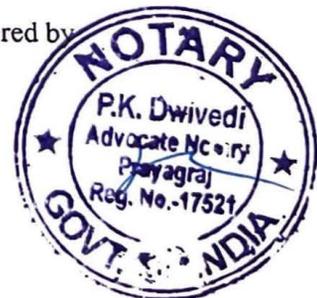
Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is M/s SILICA KHANIJ UDYOG, (Latitude-25.1980770, Longitude-81.5954241) KAITHA, SHIVRAJPUR, BARA, PRAYAGRAJ.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly



Pradeep Kumar Vishwakarma

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:31:12 +05'30'

1828

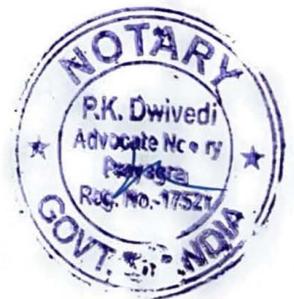
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

[Handwritten signature]





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U.P. Pollution Control Board

1829
© Annexure #1-R-6

CONSENT ORDER

Reference No.
8318/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2017

Dated : 17/01/2018

To,

M/S VISHAL CHAWLA
SILICA KHANIJ UDYOG
LAKHANPUR, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILICA KHANIJ UDYOG

Reference Application No. 350457

Dated : 17/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILICA KHANIJ UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 17/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.17
12:24:33 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.17
12:25:06 +05'30'

R.O., UPPCB ALLAHABAD.

Signature



U.P. Pollution Control Board

Dated : 17/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-1500 TON/Month.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET-30 KVA	Diesel	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

SHASHI
KANT
MISHRA

Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.17
12:25:39 +05'30'

Shashi Kant Mishra



1. This consent is valid for washing of silica sand 1500 MT/Month for the production of 1000 MT/Month washed Silica Sand.
2. Unit is directed to make Pucca arrangement for water sprinkling regarding suppression of dust during handling of Silica Sand.
3. Unit is directed to construct boundary wall along the periphery of premise.
4. Unit is directed to make Zeera/Metal Road in the premise for the movement of vehicles.
5. Unit is directed to enhance the stack height from the nearest roof top by 1.5 Mtr. with the installed D.G. set.
6. Permission of District Administration/Mining Department for Silica Sand storage at a time to be submitted by the industry within 02 months.
7. Unit is directed to comply the terms & condition of the Mining Lease Deed.
8. Unit is directed to submit Ambient Air Quality Monitoring Report of the premise from approved Laboratory within 03 months.
9. Transportation of Silica Sand should be done through covered Truck, so that nuisance of the dust could not create problems to the general public.
10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduas saplings.
11. This consent is applicable for the plant installed on land with Khasra No.- 32/2/2 Lakhanpur, Bara, Allahabad as land document submitted by the unit
12. Unit is directed to ensure that no Silica Sand/ Mineral will lie on outside premise along the State Highway.

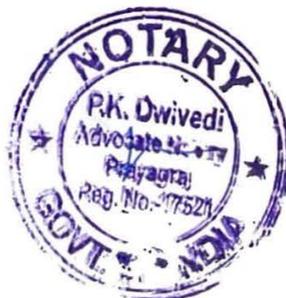
Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by
 SHASHI KANT MISHRA
 Date: 2018.01.17
 12:26:30 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

G. S. Verma





U.P. Pollution Control Board

CONSENT ORDER

Reference No.
8317/UPPCB/Allahabad(UPPCBRO)/CTO/water/
ALLAHABAD/2017

Dated : 17/01/2018

To ,

M/S VISHAL CHAWLA
SILICA KHANIJ UDYOG
LAKHANPUR, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SILICA KHANIJ UDYOG

Reference Application No :350451

Dated :17/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SILICA KHANIJ UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 17/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.17
12:21:15 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA
Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.17
12:21:38 +05'30'

R.O., UPPCB ALLAHABAD.



G. K. Singh

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILICA KHANIJ UDYOG vide

Consent Order No. 350451/ Water

Dated : 17/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-1500 TON/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	2 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2018.01.17 12:22:17 +05'30'



Shashi Kant Mishra

1. This consent is valid for washing of silica sand 1500 MT/Month for the production of 1000 MT/Month washed Silica Sand.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.
14. Unit is directed to procure raw material as per agreement/Lease deed submitted.
15. This consent is applicable for the plant installed on land with Khasra No.-32/2/2 Lakhanpur, Bara, Allahabad as land document submitted by the unit.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
 Date: 2018.01.17 12:23:02 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

(Handwritten signature)



(C) 57



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118388/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 15/03/2021

To ,
Shri VISHAL CHAWLA
M/s SILICA KHANIJ UDYOG
LAKHANPUR, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILICA KHANIJ UDYOG

Reference Application No. 10952611

Dated : 15/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILICA KHANIJ UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 15/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma
Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:06:04 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep
Kumar
Vishwakarma
Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:34:57 +05'30'

R.O., UPPCB PRAYAGRAJ.



(Handwritten signature)

U.P. Pollution Control Board

Dated : 15/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is M/s SILICA KHANIJ UDYOG, (Latitude-25.1990571, Longitude-81.5977399) KAITHA, LAKHANPUR, BARA, PRAYAGRAJ.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with D.G sets as per standard within 03 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly.



(Signature)

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:35:48 +05'30'

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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

G. S. Verma



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(A)

(C)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118387/UPPCB/Allahabad(UPPCBRO)/CTO/wat
er/ALLAHABAD/2021

Dated : 15/03/2021

To ,

Shri VISHAL CHAWLA
M/s SILICA KHANIJ UDYOG
LAKHANPUR, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SILICA KHANIJ UDYOG

Reference Application No :10952580

Dated :15/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SILICA KHANIJ UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 15/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended ,

This consent is being issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma
Digitally signed by
Pradeep Kumar
Vishwakarma
Date:2021.03.15
15:32:38 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.



Pradeep
Kumar
Vishwakarma
Digitally signed by
Pradeep Kumar
Vishwakarma
Date:2021.03.15
15:33:01 +05'30'

R.O., UPPCB PRAYAGRAJ.

Vishal

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILICA KHANIJ UDYOG vide

Consent Order No. 10952580/ Water

Dated : 15/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge.KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



Signature

1. This consent to operate is M/s SILICA KHANIJ UDYOG, (Latitude-25.1990571, Longitude-81.5977399) KAITHA, LAKHANPUR, BARA, PRAYAGRAJ.
2. This consent is valid for Washing of Silica Sand-1500 Ton/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

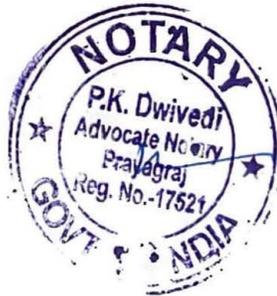
Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.03.15
15:34:00 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

(Handwritten signature)



IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 203... OF 2024

VAKALATNAMA

IN THE MATTER OF :

Devidas Khatri

...Applicant

Versus

Union of India & others

...Respondents

KNOW ALL to whom these present shall come that I/We M/s. Silica Kharia Vidyog the above named Nehal Chawla do hereby appoint Stuti Rai (hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

Dated this 15 day of March 2024

Accepted, identified and satisfied about the due execution of the Vakalatnama

Advocate

Stuti Rai
Applicant/ Respondent

Memo Of Appearance

To
The Registrar
National Green Tribunal
New Delhi

Sir,

Please enter my appearance for the above named Petitioners/Plaintiff(s)/Appellant(s)/Respondent(s)/Defendant(s)/Caveator(s) Intervener(s) in the above mentioned Petition/Appeal/Suit/Reference.

Thanking you,

Dated : 15/3/2024

Stuti Rai Yours Sincerely,
(STUTI RAI)
c-187 Dayanand Colony
Lajpat Nagar - New Delhi
7651982119